

## Articles on Trafficking

### Abbreviation:

**ILI** : Indian Law Institute Library, New Delhi  
**NHRC** : National Human Rights Commission Library, New Delhi  
**SCJL** : Supreme Court Judges Library, New Delhi

**BAKSHI, P M:** Sale of women: A case for reform. (Lawyer Collective, Vol 14, No. 3, March 1999, p 12) **(SCJL)**

**BANZON, Marie Yvette L.:** Combating trafficking in person through gender focused strategy. (UN Chronicle, Vol. 42, No. 1, March – May 2007, p 54) **(NHRC)**

**BARTON, G P:** Some international human rights aspects of child prostitution. (Law and Justice, Vol. 2, 1995, p 107-20) **(ILI)**

**BHAMATHI:** Interstate trafficking of women and children: A SAARC perspective. (CBI Bulletin, Vol. 7, April 1999, p 10-3) **(ILI)**

**BHATTACHARYA, Sunada:** Prostitution: A socio – legal problem: An overview. (Calcutta Law Times, Vol. 1, Part 4, 1999, p 22) **(SCJL)**

**CHAKRAVARTY, Joya:** Trafficking in the girl child. (Journal of the Legal Studies, p 170-73) **(ILI)**

**D’CUNHA, Jean:** Prostitution law: Ideological dimensions enforcement practices. (Economic and Political Weekly, Vol. 27, 1992, p WS34-44) **(ILI)**

**DAS, P K:** Child prostitution – A villeinage behind the legal screen. (Supreme Court Journal, Vol. 3, Part 2, October 1995, p 18) **(SCJL)**

**DEMPSEY, M Madden:** Rethinking Wolfenden: Prostitute – Use, criminal law and remote harm. (Criminal Law Review, June 2005, p 444) **(SCJL)**

**DURGAJI, K:** Problem of prostitution. (Andhra Weekly Reporter, Vol. 1, Part 19 & 20, 1994, p J75) **(SCJL)**

**FARRIOR, Stephanie:** The International law on trafficking in women and children for prostitution: Making it live up to its potential. (Harvard Human Rights Journal, Vol. 10, 1997 p 213-55)

**GALLAHER, Anne:** Human Rights and the New UN protocols on trafficking and migrant smuggling: A preliminary analysis. (Human Rights Quarterly, Vol. 23, Part 4, 2001, p 975-1004)(NHRC)

**GAMES, Lawrence:** Trafficking and sexual exploitation of children and women. (Criminal Law Journal, Vol. 113, No. 1295, November 2007, p 225) (NHRC)

**GANGOLI, Geetanjali:** Prostitution legislation and decriminalization: Recent debates. (Economic and Political Weekly, Vol. 33, Issue 10, 1998, p 504-5) (ILI)

**GEORGE, Annie & VINDHYA, U:** Sex trafficking and sex work: Definitions debates and dynamics. (Economic & Political Weekly, Vol. 45, No. 17, April 2010, p 64) (NHRC)

**GILLESPIE, Alisdair A:** Prostitution or abuse? The sexual offences act 2003. (Criminal Law Review, April 2005, p 285) (SCJL)

**GOEL, Sridevi:** Girl child prostitution, society's responsibility: Indian scenario. (CBI Bulletin, Vol. 7, April 1999, p 14-7) (ILI)

**GOMES, Lawrence:** How to conduct the investigation of a case under the Immoral traffic (prevention) act, 1956 and proper designing of the prosecution case. (Criminal Law Journal, Vol. 110, Part 1253, May 2004, p J-158) (SCJL)

**GOMES, Lawrence:** Immoral traffic (Prevention) act, 1956 – a detailed discussion. (Criminal Law Journal, Vol. 110, Part 1251, March 2004, p J88) (NHRC)

**GOMES, Lawrence:** Trafficking and sexual exploitation of children and women. (Criminal Law Journal, Vol. 113, Part 1295, Nov 2007, p 225-29) (NHRC)

**GORDON, Belind Brooks:** Clients and commercial sex: Reflections on paying the price: A consultation paper on prostitution. (Criminal Law Review, June 2005, p 425) (SCJL)

**GUINN, David E:** Defining the problem of trafficking: The interplay of US Law, donor, and NGO engagement and the local context in Latin America. (Human Rights Quarterly, Vol. 30, No. 1, Feb 2008, p 119) (NHRC)

**HUDA, Sigma:** Sex trafficking in South Asia. (International Journal of Gynecology and Obstetrics, Vol. 94, Part 3, 2006, p 374-81)

**HYNES, Dina Francesca:** Used, abused, arrested and deported: Extending immigration benefits to protect the victims of trafficking and to secure the prosecution of trafficking. (Human Rights Quarterly, Vol. 26, No. 2, May 2004, p 221) **(SCJL) (NHRC)**

**JASSAL, Puneet:** Legal options/rights of the victims of trafficking. (Legal News & Views, Vol. 21, No. 11, November 2007, p 5) **(NHRC)**

**JAYASREE, A K:** Searching for justice for body and self in a coercive environment : Sex work in Kerala, India. (Reproductive Health Matters, Vol. 12, Part 23, 2004, p 58-67)

**JENA, Krishna Chandra:** Prevention of trafficking in women and children in India. (Criminal Law Journal, Vol. 114, No. 1301, May 2008, p 137) **(NHRC)**

**JONES, Helen & SAGAR, Tracey:** Crime and disorder act 1998: Prostitution and the anti social behaviour order. (Criminal Law Review, November 2001, p 873) **(SCJL)**

**KAPOOR, H L:** Trafficking in women and children. (PRP Journal of Human Rights, Vol. 7, Part 4, October-Dec, 2003, p 11-2) **(ILI)**

**KAPUR, Ratna:** Tricks and the law: Legal regulation of trafficking, sex work and migration technical consultative meeting on anti-trafficking programmes in South Asia, September, Kathmandu, 2001

**KASHYAP, Amit:** "Analysis of causes and effects of prostitution: A study with special reference to clandestine prostitution". (Criminal Law Journal, Vol. 115, Part 1314, May 2009, p 125) **(NHRC)**

**KUMAR, K & SHAH, G:** Prostitution and human rights. (Student Advocate, Vol 7. 1995, p 106) **(SCJL)**

**LALWANI, Sheila B.:** Cycle of slavery. (Combat Law, Vol. 7, November – December 2008, p 10) **(NHRC)**

**LEGALISATION OF** prostitution: Some overseas responses. (Lawyers Collective, Vol. 13, May 1998, p 22-23) **(ILI)**

**LUHAR, Namrata J:** Prostitution and article 19 (1) (g) of the constitution. (UN Reported Judgment, Vol. 1, Part 4, February 2006, p J27) **(SCJL)**

**MISHRA, O P:** A world with in: A sociological study of red light area G. B. road – Delhi. (Indian Police Journal, Vol 51, No. 1, January – March 2004, p 38) **(SCJL)**

**MISRA, Geetanjali, MAHAL, Ajay, & SHAH, Rima:** Protecting the rights of sex workers: The Indian Experience. (Health and Human Rights, vol 5, Part 1, 2000, p 88-115)

**MUKERJEE, Shyamal Kumar:** Immoral traffic and Indian penal code suggested amendments. (Criminal Law Journal, Vol. 108, Part 1234, October 2002, p J316) **(SCJL)**

**MUKHERJEE, Shyamal Kumar:** Legalization of prostitution: A self – destructive venture. (Criminal Law Journal, vol 113, No. 1290, June 2007, p 129-31) **(ILI)**

**NAIR, P M:** Combating trafficking in women and children. (CBI Bulletin, Vol. 10, Part 4, April 2002, p 22-9) **(ILI)**

**NAIR, P M:** Community policing on human trafficking: Integrated anti – human trafficking unit (AHTU) in India. (Indian Police Journal, Vol. 55, Part 1, Jan-March 2008, p 407-12) **(ILI)**

**O REILLY, A:** Child prostitution: The next push for human rights. (Human Rights Law Journal, Vol. 20, No. 3, Summer 1993, p 30) **(SCJL)**

**OBOKATA, Tom:** Human rights framework to address trafficking of human being. (Netherlands Quarterly of Human Rights, Vol. 24, No. 3, September 2006, p 379) **(NHRC)**

**OBOKATA, Tom:** Trafficking of human beings as a crime against humanity: Some implications. (International & Comparative Law Quarterly, Vol. 54, Part 2, April 2005, p 445) **(SCJL)**

**PATIL, Shivaraj V.:** Trafficking in women and children: Human rights perspective. (Published In Human Rights, p 83) **(NHRC)**

**PATTANAIK, Bandana:** Perception, responses and challenges in South Asia. (Forced Migration review, Vol. 25, 2006, p 17-19)

**PIOTROWICZ, Ryszard:** South Asian initiatives in the fight against people trafficking. (Australian Law Journal, Vol. 76, No. 10, October 2002, p 609) **(SCJL)**

**PRASAD, T Krishna:** Trafficking in persons: An overview. (Indian Police Journal, Vol 54, Part 3, July-Sept 2007, p 28-37) **(ILI)**

**RAO, T CH. Surya:** Trafficking in human beings-role of public prosecutors. (Supreme Court Journal, Part 32, August 2007, p 1) **(SCJL)**

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**ROUT, Pranam Kumar:** Anatomy of prostitution – a new look. (Cuttack Law Times, Vol. 92, August 2001, p J1) **(SCJL)**

**SALE OF** children must be eliminated: Development and gender issues stressed. (U. N. Monthly Chronicle, Vol. 33, No. 2, 1996 p 61) **(SCJL)**

**SALINI, S:** Decriminalization of prostitution. (Cochin University Law Review, Vol. 14, No. 1&2, March – June 2000, p 190) **(SCJL)**

**SANYAL, S:** Measure to prevent trafficking of women and girls in South East Asia. (Indian Journal of Criminology and Criminalistics, Vol. 24, Part 2, May-Aug 2003, p 103-14) **(ILI)**

**SAUNDERS, Penelope:** Fifteen years after the world charter for prostitutes rights: Women dimension of the human rights. (Human Rights Solidarity, Vol. 10, No. 9, September 2000, p 25) **(SCJL)**

**SAUNDERS, Penelope:** Traffic violations: Determining the meaning of violence in Sexual trafficking Versus Sex Work. (Journal of Interpersonal Violence, Vol. 20, Part 3, 2005, p 343-60)

**SAXENA, Poonam Pradhan:** Immoral traffic in women and girls: Need for tougher laws and sincere implementation. (Journal of Indian Law Institute, Vol. 44, No. 4, October – December 2002, p 504) **(NHRC)**

**SAXENA, Priti:** Trafficking in women and children: Human rights for the humiliated. (Allahabad Law Journal, Vol. 101, Sept 2003, p 102-4) **(ILI)**

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**SEN, Sankar:** Trafficking in women and children. (Journal of National Human Rights Commission, Vol. 3, 2004, p J42) **(SCJL)**

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**SHARMA, B R & VERMA, Harish:** Trafficking of women and children in India: A study of judicial response. (M.D.U. Law Journal, Vol. 10, Part 2, p 73-82) **(ILI)**

**SHARMA, D K:** Existing provision for licensing prostitution under municipal corporation law in Bihar-an instance of jurisprudential insensitivity and disharmony. (Patna Law Journal Report, Vol. 2, Part 4, August 1998, p J22) **(SCJL)**

**SHARMA, R:** Trafficking in women and children in India: A situational analysis in Maharashtra. (International Journal of Criminal Justice and Sciences, Vol. 2, 2 July – December 2007, p 85-100)

**SHARMA, Rajvir Pratap:** Law enforcement and human trafficking: Best practice evolved and adopted. (Karnataka Law Journal, Part 18, September 2007, p 17-20) **(ILI)**

**SHENOY, A & THOMAS, E:** Prostitution sex work and law reform. (Student Advocate, Vol. 6, 1994, p 25) **(SCJL)**

**SHIGEKANE, Rachel:** Rehabilitation and community integration of trafficking survivors in the United States. (Human Rights Quarterly, Vol. 29, No. 1, Feb 2007, p 112) **(NHRC)**

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**SHUKLA, Girjesh:** Combating trafficking: A legal response to Commercialization of life. (Nyaya Kiran, Vol. 1, October – December 2008, p 17) **(SCJL)**

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**SRINIVAS, Burra:** Protocols against trafficking in persons and smuggling of migrants. (ISIL Yearbook of International Humanitarian and Refugee Law, Vol. 3, 2003, p 163-75) **(ILI)**

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**TANDON, Tripti:** Sex workers in Surat: Seeking rights amidst wrong? (Lawyers Collective, Vol 18, No. 10, October 2003, p 29) **(SCJL)**

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